

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV**

**ITEM No. 121
CP-43/(ND)/2021**

IN THE MATTER OF:

Dalhousie Holdings Ltd. ... Applicant/Petitioner

Vs

Snowtemp Engineering Company Ltd. ... Respondent

Order under Section 58-59.

Order delivered on 31.03.2021

Coram:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms.NiharikaAhluwalia,
Ms.SnehaKohli

For the Respondent :Mr.AnkitSingal, Adv.

ORDER

Heard the submissions made by Learned Counsel for the petitioner. Mr.AnkitSinghal, Advocate has appeared on behalf of respondents and prayed one week time to file Vakalatnama and four weeks time to file reply. Time prayed by the Counsel is granted. Further, Counsel for the Corporate Debtor is directed is to instruct his client to search and file article of associations (if available with his client) along with reply within four weeks in the matter. Let, the documents be taken on record.

Post this matter on 21.05.2021.

Sd/-
**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

Sd/-
**P.S.N PARSAD
MEMBER (JUDICIAL)**